

## ORISSA ACT 15 OF 2009

(5)

0,19,000  
0,50,000  
7,83,000  
5,01,000  
54,000  
53,000  
59,000  
00,000  
73,000  
00,000  
49,000  
5,000  
0,000  
0,000  
0,000  
0,000  
0,000  
0,000  
0,000

**\*THE ORISSA GOVERNMENT LAND SETTLEMENT  
(AMENDMENT) ACT, 2009**

[ Received the assent of the Governor on the 6th September, 2009  
first published in an extraordinary Issue of the *Orissa Gazette*,  
dated the 11th September, 2009 (No.1347) ]

AN ACT FURTHER TO AMEND THE ORISSA GOVERNMENT LAND  
SETTLEMENT ACT, 1962

**BE** it enacted by the Legislature of the State of Orissa in the  
Sixtieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Orissa Government Land  
Settlement (Amendment) Act, 2009.

(2) It shall be deemed to have come into force on the 26th day of  
February, 2009.

2. In the Orissa Government Land Settlement Act, 1962, in section 3,—

(i) sub-section (2-a), shall be omitted ;

(ii) for sub-section (4) the following sub-section shall be substituted,  
namely:—

“(4) Notwithstanding anything to the contrary contained in  
the preceding sub-sections or in any law or any custom, practice or  
usage having the force of law—

(a) any land of the category of Khasamahal, Nazul, Gramkantha  
Parambok or Abadi, wherever situated and used for any  
purpose, may, on application, be permanently settled with  
heritable and transferable right with the person who is in  
occupation of such land either on the basis of lease or  
otherwise for a period of at least three years prior to the  
appointed date, in such manner and subject to payment of  
such amount to the Government as may be prescribed ;

*Explanation:—*The word ‘lease’ includes sub-lease or subsequent  
lease by the lessee or the sub-lessee, as the case may be.

(b) if any person in occupation of the land as mentioned in clause  
(a) fails to apply under the provisions of the said clause within  
a period as may be prescribed from the date of publication  
of the Orissa Government Land Settlement (Amendment) Act,  
2009 in the Official Gazette for settlement of such land, he  
shall be summarily evicted in the manner prescribed and such  
land shall be resumed by the Government ; and

Orissa Act  
33 of 1962.

\* [For the Bill, See *Orissa Gazette*, Extraordinary dated the 25th July,  
2009 (No.1075) I Legis.— 21/2009]

- (c) the amount and rent payable to Government for such settlement through the Tahasildar concerned shall be recovered as arrear of land revenue, if the occupant fails to pay the same at the time of settlement.

*Explanation:*—For the purpose of this sub-section the expression “appointed date” shall mean the date of commencement of the Orissa Government Land Settlement (Amendment) Act, 2009.”; and

- (iii) after sub-section (4), the following sub-section shall be inserted, namely :—

“(5) Government shall, from time to time, determine the maximum extent of land to be settled with any person under the provisions of this Act, for different purpose.”.